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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1323/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

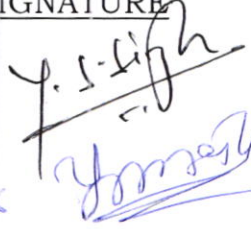

NAME OF THE PARTIES:

Pi Cafes & Restaurants Pvt. Ltd.

V/s.

Konark Natural Fooda Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16	Yajunandes Singh	Adv for Corporate Debtor	
18	Yogesh naik	Adv for Petitioner	

ORDER

CP No.1323/I&BP/NCLT/MB/MAH/2017

Looking at the consent terms and the request made by the Petitioner Counsel for
withdrawal of the Company Petition, the same is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)